

03-3-2000

Hon. Mr. Justice Madam Sanyal Reddy V.C.
Hon. Mr. S. Bawa AM

- Heard in SK. Mohra, counsel for the applicant
2. MA No. 1008/2000 is allowed. Registry is directed to give OA number.
 3. We have also heard Counsel for the applicants on the OA. Learned Counsel for the applicant submits that his sole prayer to the Bench is to direct the respondent to consider their representation as detailed in Annexure A-I to the OA.
 4. In view of the above the OA is disposed of at the admission stage directing the respondent to consider and dispose of the representation of the applicant made in Annexure A-I as per Rules on next minimum 30 days from the date of receipt of this order.
 5. A copy of this order may be issued to Respondent no-2 for compliance.

B

S. B.
AM.

V. C.